

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 31/AM15
HELD ON 29.10.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 31/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 29.10.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 29/AM15 and 30/AM15 held on 22.10.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-136	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:31/AM15 Dated: 29.10.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	Deferred

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: The case was discussed in the Meeting and it was noted that DIPP has called for information vide their e-mail dated 16.06.2014 regarding consumption certificate of Misc. Chemicals of Tyre in "Numbers" not in "Kg". This was followed by several Reminders from DGFT. ATMA has not furnished specific information in "Kg" so far. The Representative of DIPP present in the meeting stated that they have telephonically requested to Mr. Joy Joseph to come for hearing to their Department. He has assured to attend Personal Hearing within a week but not attended the Personal Hearing so far. Hence, the Committee decided to again request ATMA / Mr. Joy Joseph to furnish the specific information and to appear for Personal Hearing before Shri Nand Lal, Technical Authority, DIPP.

Deferred for four weeks.


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Case No. A-137	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:31/AM15 Dated: 29.10.2014	HQ F. No. 01/87162//00007/AM15/DES-VII	Deferred

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product “All Types Steel Truck Radial Tyres (Tube Type)”.

Decision: The case was discussed in the Meeting and it was noted that DIPP has called for information vide their e-mail dated 16.06.2014 regarding consumption certificate of Misc. Chemicals of Tyre in “Numbers” not in “Kg”. This was followed by several Reminders from DGFT. Now ATMA has furnished information vide e-mail dated 28.10.2014 and it was observed that they have not furnished the specific information in “Kg” so far. The Representative of DIPP present in the meeting stated that they have telephonically requested to Mr. Joy Joseph to come for hearing to their Department. He has assured to attend Personal Hearing within a week but not attended the Personal Hearing so far. Hence, the Committee decided to again request ATMA / Mr. Joy Joseph to furnish the specific information and to appear for Personal Hearing before Shri Nand Lal, Technical Authority, DIPP.

Deferred for four weeks.

Case No. A-138	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Approved
NC No.:31/AM15 Dated: 29.10.2014	Adv. Lic. No. and Date 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009

Decision: As per the written comments furnished by DIPP vide letter No. 7/138/2014-TSW dated 14.10.2014, the Committee decided to amend the description of Export Product ~~from~~ to read as “Rubber Liner for Grinding Mill for Mining Industries – Rubber Products – (containing PBR 112.26 MT, Natural Rubber 112.26 MT, Carbon Black 134.80 MT, Rubber Chemicals 8.63 MT and Aluminium Extrusion Profile 30.475MT)”.

Besides this there is no other change in the decision taken in earlier NC Meeting No. 42/AM10 held on 13.01.2010 (Case No. 1/16/87-ALC1/2009).

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Case No. A-139	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00216/AM13/DES-VII	Status: Deferred
NC No.:31/AM15 Dated: 29.10.2014	Adv. Lic. No. 0910053234 dated 12.07.2012	RLA F. No. 09/24/040/00178/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053234 dated 12.07.2012

Decision: A D/L No. 46011/106/2011-PC.II dated 21.10.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-140	PORUS LABORATORIES PVT. LTD.	HQ F. No. 01/87/050/00274/AM13/DES-VII	Status: Deferred
NC No.:31/AM15 Dated: 29.10.2014	Adv. Lic. No. 0910053844 dated 17.09.2012	RLA F. No. 09/24/040/00293/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0910053844 dated 17.09.2012

Decision: A D/L No. 46011/106/2011-PC.II dated 21.10.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Case No. A-141	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:31/AM15 Dated: 29.10.2014	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-142	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00312/AM14/DES-VII	Status: Deferred
NC No.:31/AM15 Dated: 29.10.2014	Adv. Lic. No. 0810125187 dated 27.09.2013	RLA F. No. 08/24/040/00272/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125187 dated 27.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Case No. A-143		AKZO NOBEL INDIA LTD. (EARLIER KNOWN AS M/S ICI INDIA LTD.)						Status: Approved
Hqrs. F. No.	01/87/162/58/ AM14/DES-VII	01/87/162/59/ AM14/DES-VII	01/87/162/60/ AM14/DES-VII	01/87/162/61/ AM14/DES-VII	01/87/162/62/ AM14/DES-VII	01/87/162/63/ AM14/DES-VII	01/87/162/64/ AM14/DES-VII	01/87/162/65/ AM14/DES-VII
RLA F. No.	03/24/40/696/ AM04	03/24/40/1790/ AM03	03/24/40/85/ AM04	03/24/40/10/ AM04	03/24/40/165/ AM02	03/24/40/92/ AM02	03/24/40/1444/ AM02	03/24/40/967/ AM04
Adv. Lic. No.	0310214142 dt. 15.07.2003	0310183237 dt. 10.02.2003	0310221068 dt. 27.08.2003	0310198236 dt. 28.04.2003	0310086853 dt.01.06.2001	0310086851 dt. 01.06.2001	0310151310 dt. 01.08.2002	0310225143 dt. 16.09.2003

Request: Fixation of adhoc norms against following eight Advance Authorizations of M/s Akzo Nobel India Ltd., Mumbai

Decision: The Committee considered the request of firm and based on the earlier Minutes decided to fix adhoc norms as under only for the regularization purpose:

Advance Authorization No. 0310086853 dt. 01.06.2001

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing 20% Dibutyl Phthalate	1 kg	Dibutyl Phthalate	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

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Advance Authorization No. 0310183237 dt. 10.02.2003

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nitrocellulose damped with Di-Butyl Phthalate (DBP)	1 kg	Dibutyl Phthalate	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

Advance Authorization No. 0310214142 dt. 15.07.2003

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing Iso Propyl Alcohol (IPA)	1 kg	Iso Propyl Alcohol (IPA)	0.500 kg
RLA may take consequential action as per Policy / Procedures.			

Advance Authorization No. 0310151310 dt. 01.08.2002

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nitrocellulose Damped with Iso Propyl Alcohol (IPA)	1 kg	Iso Propyl Alcohol (IPA)	0.500 kg
RLA may take consequential action as per Policy / Procedures.			

Advance Authorization No. 0310221068 dt. 27.08.2003

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nitrocellulose Damped with Iso Propyl Alcohol (IPA)	1 kg	Iso Propyl Alcohol (IPA)	0.500 kg
RLA may take consequential action as per Policy / Procedures.			

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Advance Authorization No. 0310086851 dt. 01.06.2001

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nitrocellulose damped with 19.5% Acetyl Tri-Butyl Citrate (ATBC)	1 kg	Acetyle Tri Butyle Citrate (ATBC)	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

Advance Authorization No. 0310225143 dt. 16.09.2003

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Industrial Nitrocellulose containing Acetyl Tributyl Citrate (ATBC)	1 kg	Acetyle Tri Butyle Citrate (ATBC)	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

Advance Authorization No. 0310198236 dt. 28.04.2003

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nitrocellulose Damped with Acetyle Tri Buty Citrate (ATBC)	1 kg	Acetyle Tri Butyle Citrate (ATBC)	0.200 kg
RLA may take consequential action as per Policy / Procedures.			

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ONLINE CASES

1	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:19.11.2014
	Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014.			

2	Case No.: 3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:19.11.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.: 4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:19.11.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Approved
HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	

Decision: The Committee noted that the firm has furnished No Objection Certificate (NOC) issued by Ministry of Environment & Forest (MOEF) vide their OM No. 23/9/2014-HSD dated 11.06.2014 in which MOEF furnished NOC for import of 7000 MT of used and cut non-radial tyres / tubes scrap (used, waste & scrap rubber tyres / tubes, without valves, cut into two or more multiple cut pieces and granules) for their Ankleshwar Plant and and Solapur Plant for manufacturing of Reclaim Rubber through JNPT Mumbai, Kandla, Pipavav, Tuticorin, Cochin, Nhava Sheva Port and Chennai Port.

The permission for import is valid till the validity of consent to perate i.e. upto 19.01.2015 issued by Gujarat Pollution Control Board. The import of used rubber Tyres / Tyre Scrap / Tube Scrap should not be contaminated with any other waste. Further, import of used tyres scrap and tubes scrap which are in solid state and physically verifiable, compulsory compliance requirements with respect to test report of analysis of hazardous waste from laboratory is not required.

As per the NOC issued by MOEF and written comments furnished by DIPP vide their letter No. 7/7/2014-TSW dated 28.10.2014, the Committee decided to approve the following adhoc norms subject to condition that the imported material of the subject Advance Authorization shall be used only in two plants namely (i) Bharuch Ankleshwar, Gujarat – 200 MT and (ii) Chincholi, Solapur Plant, Maharashtra – 300 MT:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber Standard	500.00 MT	Used Rubber Tyres with one cut in bead wire	500.00 MT
RLA may take consequential action as per Policy / Procedures.			

This approval is subject to conditions, laid down by MOEF, as reproduced above.

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Case No.: 6/33/87-ALC1/2013	Party Name: ALOK INDUSTRIES	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved
HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date: 0510367739 08.10.2013	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/36/2005-PC-II dated 29.10.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filler / Calcium Carbonate Master Batch (containing $25 \pm 1\%$ LLDPE and $75 \pm 1\%$ Calcium Carbonate)	1 kg	1. LLDPE Granules	0.2550 kg
		2. Filler / Calcium Carbonate	0.7650 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 33/46/87-ALC1/2013	Party Name: UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Deferred
HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date: 0310758773 22.11.2013	Defer Date: 26.11.2014
Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.09.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 2/42/87-ALC1/2013	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Deferred
HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date: 0210196733 25.11.2013	Defer Date: 19.11.2014
Decision: A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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8	Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:26.11.2014
Decision: A D/L No. 46011/56/2014-PC.II dated 27.10.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

9	Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/51/2014-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

10	Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

11	Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				


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12	Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/144/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

13	Case No.:4/14/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00114/AM15/	RLA File :05/24/040/00009/AM15/	Lic.No/Date:0510384233 16.04.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

14	Case No.:10/15/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00135/AM15/	RLA File :05/24/040/00033/AM15/	Lic.No/Date:0510384812 24.04.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/17/2007-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 14.10.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

15	Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	Defer Date:12.11.2014
Decision: A D/L No. 46011/45/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

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16	Case No.:15/21/87-ALC1/2014	Party Name:TRIMURTI POLYCHEM PVT LTD	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	Defer Date:19.11.2014
Decision: A copy of application was forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC. However, Technical Authority of D/o C&PC present in the Meeting requested to again furnish a copy of application to them. Hence, it was decided to again forward a copy of application to D/o C&PC.				

17	Case No.:25/21/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00178/AM15/	RLA File :34/24/040/00075/AM15/	Lic.No/Date:3410040283 19.06.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

18	Case No.:18/21/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00171/AM15/	RLA File :26/24/040/00006/AM15/	Lic.No/Date:2610012680 26.06.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

19	Case No.:19/21/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00172/AM15/	RLA File :26/24/040/00007/AM15/	Lic.No/Date:2610012681 26.06.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

20	Case No.:20/21/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00173/AM15/	RLA File :26/24/040/00008/AM15/	Lic.No/Date:2610012682 26.06.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

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21	Case No.:5/21/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00158/AM15/	RLA File :05/24/040/00124/AM15/	Lic.No/Date:0510389196 27.06.2014	Defer Date:19.11.2014
Decision: A D/L No. 46011/68/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

22	Case No.:29/21/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00182/AM15/	RLA File :02/24/040/00059/AM15/	Lic.No/Date:0210204315 03.07.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

23	Case No.:1/27/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00221/AM15/	RLA File :03/94/040/00303/AM15/	Lic.No/Date:0310786417 04.07.2014	Defer Date:19.11.2014
Decision: RLA, Mumbai and firm have been requested through letter dated 28.10.2014 to furnish application expeditiously. Application awaited from RLA, Mumbai and firm.				

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Case No.: 7/21/87-ALC1/2014	Party Name: SPERRY PLAST LTD.	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved
HQ File :01/87/050/00160/AM15/	RLA File :05/24/040/00153/AM15/	Lic.No/Date: 0510389604 10.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/7/2011-PC-II dated 21.10.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TPR / Thermoplastic Compounds / TPE	1 kg	1. SBS Copolymer / Styrene Butadiene/ Styrene Copolymer (4452, LG-411, 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150, 4202, 3201 Globalprene 3546, 3411, KTR-401P, Kibiton TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, 840 Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701, 675)	0.5330 kg
		2. K-Resin, Styrene Butadiene Co-polymer (KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903, PB-5925)	0.4739 kg

RLA may take consequential action as per Policy / Procedures.


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Case No.:3/24/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Approved								
HQ File :01/87/050/00213/AM15/	RLA File :07/24/040/00131/AM15/	Lic.No/Date:0710105611 10.07.2014									
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 21/87-ALC1/2014 dated 20.08.2014 in Case No. 35/21/87-ALC1/2014, following adhoc norms are approved :											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td><td>1 kg</td><td>PVC Resin</td><td>0.943 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg								
RLA may take consequential action as per Policy / Procedures.											

	Case No.: 6/21/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:31/87- ALC1/2014 29.10.2014	Status: Deferred
26	HQ File :01/87/050/00159/AM15/	RLA File :05/24/040/00149/AM15/	Lic.No/Date:0510389658 11.07.2014	Defer Date:12.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

	Case No.: 1/24/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:31/87- ALC1/2014 29.10.2014	Status: Deferred
27	HQ File :01/87/050/00211/AM15/	RLA File :02/24/040/00071/AM15/	Lic.No/Date:0210204514 17.07.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.				

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28	Case No.: 3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:26.11.2014
Decision: RLA, Ludhiana vide letter No. 18/AM-15/Lic/LDH dated 15.10.2014 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 16/AM14 dated 17.07.2013 (Case No. 12/21/87-ALC1/2012). The Committee considered the above letter and it was decided that Advance Authorization on repeat basis may not be issued for import item "Used Rubber Tyres and Tubes" as such type of each cases are referred to concerned Technical Authority – D/o Industrial Policy & Promotion (DIPP) and M/o Environment & Forest (MOEF) for their examination and comments. The norms fixed on the basis of their written comments only. Hence, the Committee decided to call for 4.7 application of subject Advance Authorization from RLA, Ludhiana for fixation of adhoc norms.				

29	Case No.: 4/24/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00214/AM15/	RLA File :34/24/040/00074/AM15/	Lic.No/Date:3410040384 21.07.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.				

30	Case No.: 27/21/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00180/AM15/	RLA File :08/24/040/00163/AM15/	Lic.No/Date:0810132797 23.07.2014	Defer Date:19.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

31	Case No.: 7/31/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00276/AM15/	RLA File :26/24/040/00011/AM15/	Lic.No/Date:2610012687 05.08.2014	Defer Date:19.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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32	Case No.:5/24/87-ALC1/2014	Party Name:K.K. NAG LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00215/AM15/	RLA File :07/24/040/00200/AM15/	Lic.No/Date:0710106613 03.09.2014	Defer Date:19.11.2014
Decision: RLA, Bangalore and firm have been requested through letter dated 28.10.2014 to furnish application expeditiously. Application awaited from RLA, Bangalore and firm.				

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33	Case No.:6/24/87-ALC1/2014	Party Name:K.K. NAG LTD.,	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00216/AM15/	RLA File :07/24/040/00199/AM15/	Lic.No/Date:0710106618 03.09.2014	Defer Date:19.11.2014
Decision: RLA, Bangalore and firm have been requested through letter dated 28.10.2014 to furnish application expeditiously. Application awaited from RLA, Bangalore and firm.				

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34	Case No.:1/25/87-ALC1/2014	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:31/87-ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	Defer Date:26.11.2014
Decision: RLA, Ludhiana vide letter No. 17/AM-15/Lic/LDH dated 15.10.2014 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 15/AM14 dated 10.07.2013 (Case No. 17/50/87-ALC1/2012). The Committee considered the above letter and it was decided that Advance Authorization on repeat basis may not be issued for import item "Used Rubber Tyres and Tubes" as such type of each cases are referred to concerned Technical Authority – D/o Industrial Policy & Promotion (DIPP) and M/o Environment & Forest (MOEF) for their examination and comments. The norms fixed on the basis of their written comments only. Hence, the Committee decided to call for 4.7 application of subject Advance Authorization from RLA, Ludhiana for fixation of adhoc norms.				

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Case No.: 2/25/87-ALC1/2014	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved
HQ File :01/87/050/00218/AM15/	RLA File :34/24/040/00143/AM15/	Lic.No/Date: 341004052 6 05.09.2014	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2013 dated 20.08.2013 in Case No. 32/7/87-ALC1/2013, following adhoc norms are approved :			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flame Retardant Low Smoke Oil Resistant Compound	1 kg	1. Poly Vinyl Chloride	0.450 kg
		2. TOTM (Tri Octyl Trimellitate)	0.250 kg
		3. Aluminium Hydroxide	0.200 kg
		4. Chemigum P-83	0.040 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 3/25/87-ALC1/2014	Party Name: NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Deferred
HQ File :01/87/050/00219/AM15/	RLA File :05/24/040/00224/AM15/	Lic.No/Date: 0510391053 09.09.2014	Defer Date:12.11.2014
Decision: A copy of application has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC.			

Case No.: 1/28/87-ALC1/2014	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Deferred
HQ File :01/87/050/00222/AM15/	RLA File :08/24/040/00164/AM15/	Lic.No/Date: 0810133427 24.09.2014	Defer Date:19.11.2014
Decision: RLA, Ahmedabad and firm have been requested through letter dated 28.10.2014 to furnish application expeditiously. Application awaited from RLA, Ahmedabad and firm.			

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Case No.: 2/31/87-ALC1/2014	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved
HQ File :01/87/050/00271/AM15/	RLA File :07/24/040/00219/AM15/	Lic.No/Date: 0710106739 24.09.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 21/87-ALC1/2014 dated 20.08.2014 in Case No. 35/21/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 3/31/87-ALC1/2014	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved
HQ File :01/87/050/00272/AM15/	RLA File :07/24/040/00223/AM15/	Lic.No/Date: 0710106754 24.09.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 21/87-ALC1/2014 dated 20.08.2014 in Case No. 35/21/87-ALC1/2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 4/31/87-ALC1/2014	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved												
HQ File :01/87/050/00273/AM15/	RLA File :07/24/040/00224/AM15/	Lic.No/Date: 0710106753 24.09.2014													
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 21/87-ALC1/2014 dated 20.08.2014 in Case No. 35/21/87-ALC1/2014, following adhoc norms are approved :															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td> <td>1 kg</td> <td>PVC Resin</td> <td>0.943 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.: 5/31/87-ALC1/2014	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 31/87-ALC1/2014 29.10.2014	Status: Approved												
HQ File :01/87/050/00274/AM15/	RLA File :07/24/040/00225/AM15/	Lic.No/Date: 0710106757 24.09.2014													
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 21/87-ALC1/2014 dated 20.08.2014 in Case No. 35/21/87-ALC1/2014, following adhoc norms are approved :															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td> <td>1 kg</td> <td>PVC Resin</td> <td>0.943 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg	RLA may take consequential action as per Policy / Procedures.			
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RLA may take consequential action as per Policy / Procedures.															


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42	Case No.:1/31/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:31/87- ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00270/AM15/	RLA File :05/24/040/00299/AM15/	Lic.No/Date:0510391496 08.10.2014	Defer Date:19.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

43	Case No.:6/31/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:31/87- ALC1/2014 29.10.2014	Status: Deferred
	HQ File :01/87/050/00275/AM15/	RLA File :15/24/040/00012/AM15/	Lic.No/Date:1510022028 09.10.2014	Defer Date:19.11.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

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